

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 16747/2023

[Arising out of impugned final judgment and order dated 25-04-2023 in SA No. 795/2011 passed by the High Court of Judicature at Allahabad]

ONKAR PRASAD (DECEASED) THROUGH LRS & ORS.

Petitioner(s)

VERSUS

LAJPAT RAI SHARMA AND ORS.

Respondent(s)

(IA No. 206136/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Mr. S. K. Gangele, Sr. Adv.

Mr. Vardhman Kaushik, AOR

Mr. Manoj Joshi, Adv.

Ms. Shikha John, Adv.

Ms. Priya Sharma, Adv.

For Respondent(s) :

Mr. Kaushal Yadav, AOR

Mr. Onkar Nath Sharma, Adv.

Mr. Nandlal Kr. Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Leave granted.
- 2) List for final hearing in due course.
- 3) Interim order to continue in the meantime.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR